

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A. S. Bakshi, Member**

**Date of hearing : 01.09.2014  
Date of Order : 26.09.2014**

**Petition No. TT/115/2014**

**In the matter of**

Approval of transmission tariff from DOCO to 31.3.2019 for (A) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad substation (Ant. DOCO 1.7.2014) and (B) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad S/S (Ant. DOCO-1.7.2014) under "System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh (IPP-E)" in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**Petition No. TT/116/2014**

**And in the matter of**

Approval of transmission tariff from DOCO to 31.3.2019 for (A) 420 kV, 125 MVAR Bus Reactor at Jabalpur sub-station (DOCO: 1.4.2014), (B) 420 kV, 125 MVAR Bus Reactor at Khandawa Sub-station (DOCO: 1.4.2014), (C) 420 kV, 125 MVAR Bus Reactor at Bhatapara sub-station (Ant. DOCO: 1.7.2014), (D) 420 kV, 125 MVAR Bus Reactor at Raigarh Sub-station (Ant. DOCO: 1.7.2014), (E) 420 kV, 80 MVAR Switchable Line Reactor at Solapur Sub-station (Ant. DOCO: 1.7.2014), and (F) 420 kV, 125 MVAR Bus Reactor at Aurangabad Sub-station (DOCO: 30.4.2014) under "Installation of Reactors in Western Region" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.



**Petition No. TT/117/2014**

**And in the matter of**

Approval of transmission tariff from DOCO to 31.3.2019 for Asset-1: 400 kV, 125 MVAR Bus Reactor at Raipur sub-station, Asset 2: 400 kV, 125 MVAR Bus Reactor at Seoni sub-station, Asset-3: 400 kV, 63 MVAR Line Reactor at Raipur Sub-station under "Installation of Reactors (Part-II) in Western Region" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**Petition No. TT/142/2014**

**And in the matter of**

Approval of transmission Tariff from DOCO to 31.3.2019 for extension of bays at 765/400 kV Indore S/S including Switchable Line Reactor (3\*80 MVAR, 765 kV) at Indore (initially charged as Bus Reactor under Interim Contingency Scheme till readiness of 765 kV S/C Indore-Vadodara T/L) (DOCO:1.4.2014) & 765 kV Indore-Vadodara T/L (for direct inter-connection with 400 kV D/C Vadodara-Asoj T/L) (DOCO:5.5.2014) by-passing Vadodara Pooling S/S under Interim contingency scheme under IPP projects in MP & Chhattisgarh in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**Petition No. TT/165/2014**

**And in the matter of**

Approval of transmission Tariff from DOCO to 31.3.2019 for 420 KV 125MVAR Bus Reactor at Shujalpur Sub-Station (Ant. DOCO: 15.7.2014 under "Installation of Reactors in Western Region" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**And in the matter of**

Approval of transmission tariff from DOCO to 31.3.2019 for 765 kV S/C Satna-Gwalior ckt 2 Transmission Line along with associated bays and respective line reactor at Satna & Gwalior sub-station, under Vindhyachal IV & Rihand III (1000 MW) (Group-3) Generation Project in Western & Northern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**And in the matter of**

Approval of transmission tariff from DOCO to 31.3.2019 for Asset-1 Splitting of 400 kV Raipur Bus through Bus Sectionaliser into two sections at point between existing Line Bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur-B to Raipur-A under "Split Bus Arrangement and Reconfiguration/Shifting of terminating Lines at Raipur 400 kV S/S" in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

**And in the matter of**

Power Grid Corporation of India Limited,  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001.

.....**Petitioner**

Vs

1. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur  
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor  
Andehri (East),  
Mumbai-400 052
3. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,

Race Course Road,  
Vadodara-390 007

4. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
5. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210
6. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230.
7. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008
9. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur- 302 005
10. Ajmer Vidyut Vitran Nigam Ltd.,  
GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
11. Jaipur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
12. Jodhpur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
13. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004.
14. Punjab State Power Corporation Ltd.,



Thermal Shed T-1A,  
Patiala

15. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109.
16. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat,  
Jammu
17. Uttar Pradesh Power Corporation Ltd.,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001
18. Delhi Transco Ltd.,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
19. BSES Yamuna Power Ltd.,  
BSES Bhawan, Nehru Place,  
New Delhi
20. BSES Rajdhani Power Ltd.,  
BSES Bhawan, Nehru Place,  
New Delhi
21. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewellers,  
Pitampura,  
North Delhi-110 034
22. Chandigarh Administration,  
Sector-9, Chandigarh
23. Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun
24. North Central Railway,  
Allahabad

25. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002

.....**Respondents**

**For petitioner** : Shri S.S. Raju, PGCIL  
Ms. Seema Gupta, PGCIL  
Shri Md. Mohsin, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri P. Sarswat, PGCIL  
Ms. Sangeeta Edwards, PGCIL

**For respondents** : Shri Pradeep Misra, RRVPNL  
Shri Monoj Kumar Sharma, RRVPL  
Shri R.B Sharma, Advocate, BRPL  
Shri Padamjit Singh, PSPCL

### **ORDER**

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for various elements in Western and Northern Regions for the 2014-19 tariff period in terms of Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "2014 Tariff Regulations") and has further prayed for allowing 90% of the Annual Fixed Charges as per Regulation 7(7) of the 2014 Tariff Regulations.

2. These petitions were heard on 1.9.2014. During the hearing, the representative of the petitioner submitted that assets covered in these petitions either have been declared under commercial operation or are anticipated to be commissioned in the next quarter, and requested for grant of tariff in respect of these assets in terms of Section 7(7) of the 2014 Tariff Regulations for the purpose of inclusion in the PoC charges under Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and

Losses) Regulations, 2010, (hereinafter called 'Sharing Regulations'), as amended from time to time.

3. The representative of the Punjab State Power Corporation Ltd., submitted that the petitioner has not submitted the DOCO certificates and Trial Run Certificates in respect of Asset I covered under Petition No.TT/201/2014. He requested the petitioner to confirm that the cost of double ckt. towers which was loaded on ckt.1 is not included in capital cost of ckt-2. The sketch/diagram should indicate the system existing as on the date of commercial operation whereas the sketch provided shows the final/approved system. He further requested the petitioner to submit Form 5 and 5A as they are missing.

4. Learned counsel for BRPL also submitted that it is not possible to assess time over-run in the absence of Form 5 in Petition No. TT/201/2014.

5. Regulation 7 of the 2014 Tariff Regulations provides as under:-

**"7. Application for determination of tariff:**

(1) The generating company may make an application for determination of tariff for new generating station or unit thereof in accordance with the Procedure Regulations, in respect of the generating station or generating units thereof within 180 days of the anticipated date of commercial operation.

(2) The transmission licensee may make an application for determination of tariff for new transmission system including communication system or element thereof as the case may be in accordance with the Procedure Regulations, in respect of the transmission system or elements thereof anticipated to be commissioned within 180 days from the date of filing of the petition.

(3) In case of an existing generating station or transmission system including communication system or element thereof, the application shall be made not later than 180 days from the date of notification of these regulations based on admitted capital cost including any additional capital expenditure already admitted up to 31.3.2014 (either based on actual or projected additional capital expenditure) and estimated additional capital expenditure for the respective years of the tariff period 2014-15 to 2018-19.

(4) The generating company or the transmission licensee, as the case may be, shall make an application as per **Annexure-I** of these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system as the case may be:

Provided that the petition shall contain details of underlying assumptions for the projected capital cost and additional capital expenditure, wherever applicable.

(5) If the petition is inadequate in any respect as required under **Annexure-I** of these regulations, the application shall be returned to the generating company or transmission licensee as the case may be, for resubmission of the petition within one month after rectifying the deficiencies as may be pointed out by the staff of the Commission.

(6) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made, the Commission shall consider the suggestions and objections, if any, received from the respondents within one month from the date of filing of the petition and any other person including the consumers or consumer associations. The Commission shall issue the tariff order after hearing the petitioner, the respondents and any other person specifically permitted by the Commission.

7. In case of the new projects, the generating company or the transmission licensee, as the case may be, may be allowed tariff by the Commission based on the projected capital expenditure from the anticipated COD in accordance with Regulation 6 of these regulations:

Provided that:

- (i) the Commission may grant tariff upto 90% of the annual fixed charges claimed in respect of the transmission system or element thereof based on the management certificate regarding the capital cost for the purpose of inclusion in the POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010 as amended from time to time.
- (ii) if the date of commercial operation is delayed beyond 180 days from the date of issue of tariff order in terms of clause (6) of this regulation, the tariff granted shall be deemed to have been withdrawn and the generating company or the transmission licensee shall be required to file a fresh application for determination of tariff after the date of commercial operation of the project:
- (iii) where the capital cost considered in tariff by the Commission on the basis of projected capital cost as on COD or the projected additional capital expenditure exceeds the actual capital cost incurred on year to year basis by more than 5%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term transmission customers /DICs as the case may be,



the excess tariff recovered corresponding to excess capital cost, as approved by the Commission along with interest at 1.20 times of the bank rate as prevalent on 1st April of respective year:

- (iv) where the capital cost considered in tariff by the Commission on the basis of projected capital cost as on COD or the projected additional capital expenditure falls short of the actual capital cost incurred on year to year basis by more than 5%, the generating company or the transmission licensee shall be entitled to recover from the beneficiaries or the long term transmission customers /DICs as the case may be, the shortfall in tariff corresponding to reduction in capital cost, as approved by the Commission along with interest at 0.80 times of bank rate as prevalent on 1st April of respective year.

6. As per proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charges of the transmission system or element thereof for the purpose of inclusion in the POC charges in accordance with the Sharing Regulations. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of 2014 Tariff Regulations provides that such an application shall be made as per Annexure-I to the 2014 Tariff Regulations.

7. The petitioner has made the application as per the Annexure-I to the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

8. We have considered the submissions made by the petitioner and the respondents. The issues raised by the respondents shall be dealt with at the time of

determination of tariff in terms of Regulation 7(7) of the 2014 Tariff Regulations. The representative of PSPCL, learned counsel for BRPL and other respondents are allowed to file their replies to the petition within 4 weeks.

9. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

**Petition No. TT/115/2014**

A. Annual transmission charges claimed by the petitioner in the petition are as follows:-

(₹ in lakh)						
Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I-</b> 765KV 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad substation (Ant, DOCO 01.07.2014)	1.7.2014 (anticipated)	452.46	693.47	704.68	690.13	676.30
<b>Asset II-</b> 765KV, 240MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad substation	1.7.2014 (anticipated)	452.91	697.57	708.76	694.08	680.12

ATC claimed by the petitioner are based on Management Certificates dated 9.5.2014 and 8.5.2014 for Asset-I and Asset-II respectively considering anticipated DOCO of 1.7.2014 as per the petition.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014

Tariff Regulations are as follows:-

		(₹ in lakh)				
Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I</b> 765KV 240MVAR Switchable Line Reactor of 765 kV D/C Aurangabad- Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad S/S	2.8.2014 (actual)	340.48	589.45	598.98	586.61	574.86
<b>Asset II</b> 765KV, 240MVAR Switchable Line Reactor of 765 kV D/C Aurangabad- Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad S/S	7.8.2014 (actual)	333.92	592.93	602.45	589.97	578.10

The tariff being allowed for 2014-15 has been worked out by considering pro-rata claims as per revised DOCO submitted vide affidavit dated 5.9.2014. The capital cost is as per Management Certificate with anticipated DOCO of 1.7.2014.

**Petition No. TT/116/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I:</b> 420KV, 125MVAR Bus Reactor at Jabalpur S/S	1.4.2014	184.41	209.81	214.31	212.05	209.87
<b>Asset II:</b> 420 kVv,125 MVAR Bus Reactor at Khandawa S/S	1.4.2014	253.43	288,82	291.98	287.32	282.73
<b>Asset III:</b> 125 MVAR Bus Reactor at Bhatapara S/S	1.7.2014	239.83	341.15	343.41	337.51	331.69
<b>Asset IV:</b> 125MVAR Bus Reactor at Raighar S/S	1.7.2014	197.93	278.15	278.77	274.59	270.51
<b>Asset V:</b> 420KV, 80MVAR	1.7.2014	149.40	221.26	218.85	216.54	214.31

Switchable Line Reactor at Solapur S/S						
<b>Asset VI:</b> 420 kV, 125 MVAR Bus Reactor at Aurangabad S/S	30.4.2014	175.05	213.73	211.52	209.37	207.34

ATC claimed by the petitioner for Asset-I and Asset-II are based on CA certificates dated 23.4.2014 considering the expenditure based on information drawn from the audited statement of accounts upto 31.3.2014. ATC claimed for Assest-III, IV and V are based on Management Certificates dated 8.5.2014 and 9.5.2014 considering anticipated DOCO of 1.7.2014. ATC claimed for Asset-VI are based on Management Certificate 9.5.2014 considering actual DOCO of 30.4.2014

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations are as follows:-

(₹ in lakh)

Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I:</b> 420 kV, 125MVAR Bus Reactor at Jabalpur S/S	1.4.2014	156.75	178.34	182.16	180.24	178.39
<b>Asset II:</b> 420 kV, 125 MVAR Bus Reactor at Khandawa S/S	1.4.2014	205.10	233.74	236.30	232.53	228.82
<b>Asset III:</b> 125 MVAR Bus Reactor at Bhatapara S/S	26.7.2014	151.70	237.02	238.59	234.49	230.45
<b>Asset IV:</b> 125MVAR Bus Reactor at Raigarh S/S	1 8.2014	149.55	236.43	236.95	233.40	229.93
<b>Asset V:</b> 420KV, 80 MVAR Switchable Line Reactor at Solapur S/S	1.10.2014 (anticipated)	75.49	167.71	165.88	164.13	162.44
<b>Asset VI:</b> 420 kV, 125 MVAR Bus Reactor at Aurangabad S/S	30.4.2014	148.79	181.67	179.79	177.96	176.24

The tariff being allowed for Assets-III, IV & V for 2014-2015 has been worked out by considering pro-rata claims as per revised DOCO(s) submitted vide affidavit dated 5.9.2014. The capital cost for Assets-III, IV, & V is as per management certificates with anticipated DOCO of 1.6.2014.

**Petition No. TT/117/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

<b>Assets</b>	<b>Anticipated/ DOCO</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
<b>Asset I</b> Installation 400kV, 125 MVAR Bus Reactor at Raipur substation,	1.07.2014	152.89	230.33	235.82	232.99	230.22
<b>Asset II</b> Installation 400kV, 125 MVAR Bus Reactor at Seoni substation	1.07.2014	145.27	216.44	214.22	212.08	210.00
<b>Asset III</b> Installation 400 kV, 63 MVAR Line Reactor at Raipur exiting Substation	1.07.2014	77.20	124.91	129.13	125.23	121.33

ATC claimed by the petitioner are based on Management Certificate dated 9.5.2014 considering anticipated DOCO of 1.7.2014.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations is as under:-

(₹ in lakh)

<b>Assets</b>	<b>Anticipated/ DOCO</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
<b>Asset I</b> Installation 400kV, 125MVAR Bus Reactor at Raipur substation,	01.10.2014 (anticipated)	81.55	184.29	188.68	186.42	184.20
<b>Asset II</b> Installation 400kV, 125MVAR Bus Reactor at Seoni substation.	01.10.2014 (anticipated)	82.32	183.97	182.09	180.27	178.50
<b>Asset III</b> Installation 400kV, 63MVAR Line Reactor at Raipur exiting Substation	30.8.2014 (actual)	47.43	97.77	101.08	98.02	94.97

The tariff being allowed for 2014-15 has been worked out by considering pro-rata claims as per revised DOCO(s) submitted vide affidavit dated 5.9.2014. The capital cost is as per Management Certificates with anticipated DOCO(s) of 1.7.2014 and 1.6.2014.

**Petition No. TT/142/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)						
Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I</b> : 765 KV Indore-Vadodara T/L (for direct inter-connection with 400 kV D/C Vadodara-Asoj T/L) by-passing Vadodara Pooling S/S under Interim contingency scheme	5.5.2014 (actual)	9559.24	10723.58	10669.49	10372.17	10079.30
<b>Asset II</b> :Extension of bays at 765/400 kV Indore S/S including Switchable Line Reactor (3*80 MVAR, 765 kV) at Indore (initially charged as Bus reactor under Interim Contingency Scheme till readiness of 765 kV S/C Indore-Vadodara T/L)	1.4.2014 (actual)	763.61	916.51	945.52	929.93	914.85

ATC claimed by the petitioner are based on Auditor's certificates dated 27.5.2014 and 23.4.2014 for Asset-I and Asset-II respectively considering the expenditure based on information drawn from the audited statement of accounts upto 31.3.2014.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014

Tariff Regulations are given overleaf:-

(₹ in lakh)

Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset I</b> : 765 kV Indore-Vadodara T/L (for direct inter-connection with 400 kV D/C Vadodara-Asoj T/L) (DOCO 05.05.2014) by passing Vadodara Pooling S/S under Interim contingency scheme	5.5.2014 (actual)	6706.26	7523.10	7485.15	7276.57	7071.10
<b>Asset II</b> : Extention of bays at 765/400 kV Indore Substation station including Switchable Line Reactor (3*80 MVAR, 765 kV) at Indore (initially charged as Bus reactor under Interim Contingency Scheme till readiness of 765 kV S/C Indore-Vadodara T/L)	1.4.2014 (actual)	483.08	579.80	598.16	588.29	578.75

**Petition No. TT/165/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
Installation of 420 kV 125 MVAR Bus Reactor at Shujalpur Sub-Station	15.7.2014 (anticipated)	210.40	322.13	331.37	328.11	322.25

ATC claimed by the petitioner are based on Management Certificates dated 23.6.2014 considering anticipated DOCO of 15.7.2014.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations is given overleaf:-



(₹ in lakh)

Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
Installation of 420 kV 125MVAR Bus Reactor at Shujalpur Sub-Station	2.8.2014	144.27	237.03	243.83	241.43	237.12

The tariff allowed for 2014-15 has been worked out considering pro-rata claims as per affidavit dated 5.9.2014

### **Petition No. TT/201/2014**

A. Annual transmission charges claimed by the petitioner are as follows:

(₹ in lakh)

Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
765 kV S/C Satna-Gwalior ckt 2 transmission Line along with associated bays and respective line reactor at Satna & Gwalior s/s	1.8.2014 (anticipated)	5998.54	9613.71	9886.14	9852.58	9612.14

ATC claimed by the petitioner are based on Management Certificates dated 4.6.2014 considering anticipated DOCO of 1.8.2014.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations is as under:-

(₹ in lakh)

Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
765 kV S/C Satna-Gwalior ckt 2 transmission Line along with associated bays and respective line reactor at Satna & Gwalior s/s	6.8.2014 (actual)	4702.08	7690.97	7908.91	7882.06	7689.71

The tariff being allowed for 2014-15 has been worked out by considering pro-rata claims as per revised DOCO submitted vide affidavit dated 5.9.2014.



**Petition No. TT/202/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
Splitting of 400 kV Raipur Bus through Bus Sectionaliser into two sections at point between existing Line Bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur-B to Raipur-A	26.6.2014 (actual)	173.34	258.04	262.49	263.43	264.47

ATC claimed by the petitioner are based on CA certificates dated 28.6.2014 considering the expenditure based on information drawn from the audited statement of accounts upto 31.3.2014.

B. Annual transmission charges allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations is as under:-

(₹ in lakh)

Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
Splitting of 400KV Raipur Bus through Bus Sectionaliser into two sections at point between existing Line Bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur-B to Raipur-A	26.6.2014	147.34	219.33	223.12	223.92	224.80

10. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system till 31.3.2019 or determination of tariff, whichever



is earlier. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Sharing Regulations. The transmission charges allowed in the order shall be subject to adjustment after final tariff is determined.

**(A. S. Bakshi)**  
Member

**(A. K. Singhal)**  
Member

**(Gireesh B. Pradhan)**  
Chairperson